

C.A.No. 6320-6321 OF 2000  
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
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Item No. 1A (For Judgment)          Court No. 11                          Section III

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal Nos. 6320-6321 of 2000@@  
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Union of India & Ors.    Appellants

Versus

Adani Exports Ltd. & Ors.    Respondent

With CA 6319/2000

(Heard by Hon'ble Hegde and Ashok Bhan, JJ)

Date : 31/10/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner (s)          Mr. Mukul Rohtagi, ASG.  
   Mr. Jaideep Gupta, Adv.  
   Mr. Tara Chand Sharma, Adv.  
   M/s S.N. Terdol & B.K. Prasad, Advs.

For Respondent (s)          Mr. F.S. Nariman, Sr. Adv.  
   Mr. Ashok Desai, Sr. Adv.  
   M/s. Vikram Nankani & Subhas C. Sharma, Advs.  
   Ms. Vanita Bhargava, Adv.  
   Ms. Rakhi Roy, Adv.  
   Ms. Bina Gupta, Adv.

For Respondents in          Mr. Sunil Dogra, Adv.  
CA 6319/2000                          Ms. Sayali Pathak, Adv. for  
   M/s. S.A. Shroff & Co. Advs.

UPON hearing counsel the Court made the following  
O R D E R

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Order dated 18th of October 2001 stands modified  
and Civil Appeal Nos. 5580-5581/1999 are delinked from  
Civil Appeal Nos. 6320-6321/2000 and 6319/2000 and  
judgment is delivered in Civil Appeal Nos.  
6320-6321/2000 only.

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Hon'ble Mr. Justice N. Santosh Hegde,  
pronounced the judgment of the Court.

Appeals are allowed in terms of the signed  
judgment. REPORTABLE.@@

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Civil Appeal No. 6319 of 2000 - This appeal is@@

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preferred against an interim order dt 29.6.1999 of the  
High Court of Gujarat at Ahmedabad in SCA No.3282/99. In  
the main appeals the judgment is pronounced today hence  
this appeal has become infructuous hence stands disposed  
of accordingly.

.SP1

Sushma

(Ramesh Chand)  
Court Master

(Signed Reportable judgment is placed on the file)